

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 146 of 2014in
Appeal No. 76 of 2014**

Dated : 9th May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Punjab State Power Corporation Ltd. Appellant(s)
Versus
Talwandi Saho Power Ltd. & Anr. Respondent (s)**

**Counsel for the Appellant (s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri**

**Counsel for the Respondent(s): Mr. Sakesh Kumar for R.2
Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Ms. Ruth Elwin for R.1**

ORDER

**IA No. 146 of 2014
(Appl. for Stay)**

After hearing the learned counsel for the parties, we feel that no order need be passed in this I.A as it would be better to take up the main matter for final disposal by fixing an early date.

Accordingly, this Application is disposed of.

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Reply has been filed by the Respondents.

Post the matter for final disposal on **10.07.2014.**

In the meantime, pleadings be completed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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